

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
(IB)-268/ND/2021
IA-1740/2023, IA- 1414/2024

IN THE MATTER OF:
Punjab National Bank

... **Applicant/Petitioner**

Versus

M/s. Shri Vishnu Eatables(INDIA)Ltd. & Ors. ...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 08.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Adv. Bhawanshu Sharma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1740/2023: Ld. Counsel for the Liquidator submitted that the proceedings qua the Respondents have already been set ex parte.

We thus proceeded to hear the matter. Nevertheless, during the course of hearing the Ld. Counsel appearing for the Liquidator submitted that he is not prepared enough to make his submission in the application and prayed for an adjournment. At his request, the hearing is deferred to 30.05.2024.

IA-1414/2024: For the reasons stated therein, **the IA is allowed** and the progress report is kept on record subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)